



**REGIONAL OFFICE,  
C.G. ENVIRONMENT CONSERVATION BOARD,  
VYAPAR VIHAR, NEAR Pt. DEENDAYAL UPADHYAY PARK, BILASPUR (CG)**

**E-mail: cecb.robilaspur@gmail.com, Ph. No. 07752-261172**

No. 1457 /R.O./T.S./C.E.C.B./2022

Bilaspur, dated: 27/09 /2022

To,

The Registrar  
Principle Bench,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi - 110 001

Subject :- Order of the Hon'ble NGT in the Original Application No. 449/2021 Surendra Rathore & Ors. Vs State of Chhattisgarh.

Reference :- Order of The Honorable Tribunal dated 20/05/2022 passed in OA no. 449/2021.

Respected Sir/Madam,

As per the order dated 20/05/2022 passed by the Honorable Tribunal in OA no. 449/2021, Surendra Rathore & Ors. Vs State of Chhattisgarh, the joint committee formed in OA No. 449/2021 re-inspected M/s Mahindra Power Pvt. Ltd., Village-Madwa, District-Janjgir-Champa (C.G.) on date 06/09/2022 and has prepared the factual and action taken report. The factual and action taken report is hereby attached with this letter for your kind perusal and necessary further action.

Attachment: as per above.

  
**REGIONAL OFFICER,**  
Regional Office

 Chhattisgarh Environment Conservation Board  
Bilaspur, dated : / /2022

Entd. No.- /R.O./T.S./ C.E.C.B./ 2022

Copy to : The Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur Atal Nagar, Raipur for information please.

  
**REGIONAL OFFICER,**  
Regional Office  
Chhattisgarh Environment Conservation Board  
Bilaspur (C.G.)

## **Report of the Committee formed as per order of the Hon'ble NGT in the Original Application No. 449/2021 Surendra Rathore & Ors. Vs State of Chhattisgarh**

This Application is filed by the residents of Krishna Vihar Colony, Ghutia (Kudri), Lachhanpur, Madwa Road, Chhattisgarh raising two issues. First issue raised by the applicant relates to the road connecting Lachhanpur Chowk, Champa to Chandi Pahad Pahariya, which is totally damaged. The second issue is related to one industry named M/s Mahindra Power Private Limited. It has been alleged that the industry emits huge fly ash because of use of paddy husk as fuel, which affects the environment.

As per the order of the Hon'ble Tribunal dated 28/01/2022, a Committee was formed by the Collector, District-Janjgir-Champa (C.G.) via their office order no. 2790 dated 02/03/2022. The said committee consists of –

1. Mrs. Kamlesh Nandini Sahu, Sub-Divisional Magistrate (Revenue), Janjgir, District-Janjgir-Champa (C.G.) as representative for Collector, District-Janjgir-Champa (C.G.)
2. Mr. Devvrat Mishra, Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Bilaspur (C.G.) as representative for Chhattisgarh Environment Conservation Board, Bilaspur (C.G.)

The factual and action taken report of the committee on the issues raised in OA No. 449/2021 was submitted before the Hon'able Tribunal. The Hon'ble Tribunal by their order dated 20.05.2022 ordered the committee to re-inspect the industry and submit a fresh factual and action taken report on the pointers mentioned in the said order date. The factual and action taken report of the committee as per the order dated 20.05.2022 is submitted for your kind perusal and necessary action.

**Report of the Committee formed as per order of the Hon'ble NGT in the Original Application No. 449/2021 Surendra Rathore & Ors. Vs State of Chhattisgarh**

<b>S.no.</b>	<b>Key point mentioned in the order of the Hon'able National Green Tribunal</b>	<b>Response of the Committee</b>
1.	<p>We find from the report that there is no mention regarding compliance with CTO conditions, fly ash utilization plan, quantification of fly ash generation and its utilization. The Joint Committee comprising of State PCB and District Magistrate, Janjghir, Chhattisgarh is, therefore, further directed to look into the matter afresh and submit factual and action taken report with respect to the following aspects: the effluent treatment system, treated effluent quality, utilization of treated effluent in plant operations or for plantation within premises, whether there is any storage of fly ash inside or outside the factory premises, whether there is any discharge of any treated/untreated effluent into the water bodies or outside of the factory premises, whether zero liquid discharge condition</p>	<p>The Committee visited the industry on date 06.09.2022 and inspected the industry as per the pointers mentioned in the order dated 20.05.2022 of the Hon'able Tribunal. As per the letter of the industry dated 09.09.2022 to the Regional Officer, the industry is temporarily shut down from date 06.08.2022 and was found un-operational during the inspection.</p> <p>The Committee has divided the report based on the pointers mentioned in the order dated 20.05.2022 in the following paragraphs:-</p> <ol style="list-style-type: none"> <li><b>1. Details regarding the effluent treatment system-</b> The industry has established neutralization tank for treatment of industrial effluent. The domestic waste water is being treated in septic tank followed by soak pit. The industry completely recycles the water being used during the industrial process of power generation. Hence, Zero Liquid discharge is outside the plant premises is being maintained.</li> </ol>

is maintained or not and efficacy of air pollution control systems for ensuring the emission of particulate matter and maintaining the ambient air quality within prescribed limits.

2. **Treated Effluent Quality-** Samples of the water so observed in the neutralization tank of the industry were collected by the personals of the Chhattisgarh Environment Conservation Board. The analysis reports show that the treated effluent quality is within the prescribed limits of the pollution indicators like B.O.D., Suspended Solids, and C.O.D. The analysis report is attached as **Annexure - 1**.

3. **Utilization of treated effluent in plant operations or for plantation within premises-** The industry has planted around 10,000 trees inside and around 700 trees outside of its premises. The industry uses the treated water from neutralization tank and soak pit for dust suppression, ash conditioning and watering the plantation within premises.

4. **Storage of fly ash inside/outside of the industry-** Approximately total 14,386.91 MT fly ash was generated by the industry in the year 2021-2022, out of which 14,386.91 MT was sold to the brick manufacturers. During the inspection, fly

ash was found in the delivery yard of the industry. As per the representative of the industry, the fly ash so observed on the date of inspection was approximately 1,500 Ton in quantity. The Regional Officer, Chhattisgarh Environment Conservation Board has directed the industry by the letter dated 20/09/2022 to dispose of the fly ash in a scientific and safe manner, or else, the industry will be penalized with environmental compensation or with closure. The above mentioned letter is hereby attached as **Annexure-2.**

**5. Discharge of any treated/untreated effluent into the water bodies or outside factory premises-** No treated/untreated effluent was being discharged outside of the factory premises during the inspection.

**6. Zero Liquid Discharge Condition-** Boiler blowdown and DM Plant water is neutralized in the neutralization tank and is being mixed with cooling tower blowdown in the Central Chamber. Domestic waste water is treated in the soak pit and then it is used for dust suppression, ash

conditioning and greenbelt development. Hence, zero discharge is being maintained by the industry and as stated in the above point, no treated/untreated effluent was being discharged outside of the factory premises during the inspection.

**7. Efficacy of Air Pollution control system-**

Electro Static Precipitator (ESP) is installed to treat the flue gases from the boiler. The exhaust gases are discharged into the atmosphere through a stack of 53m height for effective dispersion of sulphur dioxide and emissions into the atmosphere. The fugitive dust due to raw material unloading are controlled by dust management system, dust extraction system with bag filters are provided at material transfer points and all internal roads are being asphalted to control the fugitive dust due to raw material transport.

**8. Maintaining ambient air quality within prescribed limits-**

The personals of the Chhattisgarh Environment Conservation Board performed the ambient air quality monitoring on 06.09.2022 in four locations inside the industry. The results of the PM<sub>10</sub>

		<p>parameters were found within the prescribed limits. The copy of the ambient air quality monitoring report is attached as <b>Annexure - 3.</b></p> <p>9. <b>CTO and subsequent renewal conditions compliance status-</b> The compliance status of the CTO condition and latest renewal granted to the industry under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 is attached as <b>Annexure – 4.</b></p>
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 Regional Officer  
 Regional Office,  
 Chhattisgarh Environment Conservation Board  
 Bilaspur

  
 Sub-Divisional Magistrate (Revenue),  
 Jajgir  
 District, Chhattisgarh (C.G.)

Annexure -1

Analysis No. 119



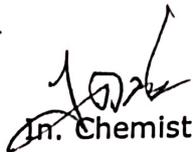
REGIONAL OFFICE  
C.G. ENVIRONMENT CONSERVATION BOARD  
BILASPUR (C.G.)

**WATER ANALYSIS REPORT**

SAMPLE RECEIVED FROM : M/s Mahindra Power Pvt. Ltd., Village- Madwa, District- Janjgir- Champa (C.G.)  
DESCRIPTION OF SAMPLE : Stagnant Water from waste water Tank of the factory premises.  
DATE OF COLLECTION : 06.09.2022  
DATE OF RECEIVED : 06.09.2022  
DATE OF ANALYSIS : 06.09.2022  
SAMPLE COLLECTED BY : Sanjay Mishra, Lab Asst Grade-II. Presence in R. R. Vaishnav, Chemist and K.P. Tiwari, Inch. Chemist,  
ANALYSED BY : R. R. Vaishnav, Chemist , K.P. Tiwari, In charge Chemist

Sr. No.	Characteristics	Unit	Results
1.	Temperature	<sup>0</sup> C	26.0
2.	Appearance	-	S. Turbid
3.	Odour	-	Odorless
4.	pH	pH Unit	8.2
5.	Suspended Solids	Mg/L	28.0
6.	B.O.D (3day 27 <sup>0</sup> C)	Mg/L	4.4
7.	C.O.D.	Mg/L	52.0

Remark - During water sampling, plant was not working.

  
In. Chemist

  
Chemist

  
Scientist/A.E.



क्षेत्रीय कार्यालय

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,

व्यापार विहार पं. दीनदयाल उपाध्याय पार्क के पास, विलासपुर (छ.ग.)

e-mail: [cecb.robilaspur@gmail.com](mailto:cecb.robilaspur@gmail.com), Ph. No. 07752-261172

75  
आजादी का  
अमृत महोत्सव

Annexure - 2

क्रमांक 1367 /क्षे.का./छ.ग.प.सं.मं./2022  
प्रति,

विलासपुर, दिनांक : 20/09/2022

डायरेक्टर,  
मेसर्स महिन्द्रा पॉवर प्राइवेट लिमिटेड,  
(मेसर्स लहरी पॉवर एण्ड स्टील लिमिटेड)  
ग्राम-मड़वा, चांपा, तहसील-चांपा,  
जिला-जांजगीर-चांपा (छ.ग.)

विषय :- माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक ओ.ए. नं.-449/2021 सुरेन्द्र राठौर एवं अन्य विरुद्ध छ.ग. शासन एवं अन्य में दिनांक 20/05/2022 को पारित आदेश में दिये गये निर्देश के संबंध में।

उपरोक्त विषयांतर्गत लेख है कि माननीय एन.जी.टी. में दायर ओ.ए. क्रमांक 449/2021 में दिनांक 20/05/2022 को पारित आदेश के अनुक्रम में उद्योग का निरीक्षण अनुभागीय अधिकारी (राजस्व), संभाग-जांजगीर, जिला-जांजगीर-चांपा (छ.ग.) के साथ दिनांक 06/09/2022 को किया गया। निरीक्षण दौरान उद्योग के डिलीवरी यार्ड क्षेत्र में अल्प मात्रा में ठोस अपशिष्ट (फलाई ऐश) जमा हुआ होना पाया गया। निरीक्षण दौरान फ्यूजिटिव उत्सर्जन की स्थिति नहीं पायी गयी। संग्रहित ठोस अपशिष्ट (फलाई ऐश) के कारण आस-पास के क्षेत्रों में वायु प्रदूषण उत्पन्न होने की संभावना है। अतः आपको निर्देशित किया जाता है कि ठोस अपशिष्ट (फलाई ऐश) का नियमानुसार निपटान किया जाना सुनिश्चित करें एवं यह भी सुनिश्चित किया जाये कि वायु प्रदूषण की स्थिति उत्पन्न न हो। उपरोक्तानुसार की गई कार्यवाही से इस कार्यालय को 05 दिवस के भीतर अवगत कराया जाना सुनिश्चित करें। उपरोक्तानुसार कार्यवाही तत्काल न किये जाने के स्थिति में उद्योग के विरुद्ध उत्पादन बंद/विद्युत विच्छेदन तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही की जावेगी।

इसे अति आवश्यक समझें एवं प्राथमिकता से कार्यवाही करें।

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
विलासपुर (छ.ग.)



REGIONAL OFFICE,  
C.G. ENVIRONMENT CONSERVATION BOARD,  
VYAPAR VIHAR, NEAR Pt. DEEN DAYAL UPADHAYAY GARDEN, BILASPUR(C.G.)

**MONITORING REPORT**

1. Name of Industries : M/s Mahindra Power Pvt. Ltd., Village- Madwa, District- Janjgir-Champa (C.G.)
2. Date of Monitoring : 06/09/2022
3. Date of Analysis : 07/09/2022
4. Monitored by : Sanjay Mishra, Lab Asst Grade-II. Presence in R. R. Vaishnav, Chemist and K.P. Tiwari, Inch. Chemist,
5. Analysis by : K.P. Tiwari, In charge Chemist

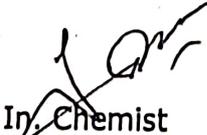
**AMBIENT AIR QUALITY MONITORING**

S. No.	Monitoring location	Characteristics ( $\mu\text{g}/\text{m}^3$ )		
		PM <sub>10</sub>	SO <sub>2</sub>	NO <sub>x</sub>
1.	Near Reservoir Tank in East Direction	56.5	-	-
2.	Near Switchyard in South Direction	57.9	-	-
3.	Near Old Canteen in West Direction	65.9	-	-
4.	Near Vehicle Stand in North Direction	91.6	-	-
<b>Prescribed Limit-</b>		<b>100.00</b>	<b>80.0</b>	<b>80.0</b>
Remark - 1- During monitoring, plant was not working. 2- Vehicle movement was observed. 3- Wind direction was variable.				

Monitored by

Analyzed by

  
Lab Asst. Grade-II

  
In. Chemist

  
Chemist

  
Scientist/A.E.

<b>Compliance of conditions of Consent to operate granted to industry on date 07/04/2008</b>																	
<b>S.no</b>	<b>Conditions under water (Prevention and Control of Pollution) Act, 1974</b>	<b>Compliance</b>															
1.	<p>Industry shall be provide adequate facility for treatment of industrial and domestic effluent quality meets the standards prescribed by Board published in Gazette Notification dated 25.03.88. The major parameters shall confirm the limits as follows:-</p> <table border="1"> <tr> <td>a</td> <td>pH</td> <td>5.5-9.0</td> </tr> <tr> <td>b</td> <td>BOD</td> <td>30 mg/L</td> </tr> <tr> <td>c</td> <td>COD</td> <td>250 mg/L</td> </tr> <tr> <td>d</td> <td>Oil and Grease</td> <td>10 mg/L</td> </tr> <tr> <td>e</td> <td>Suspended Solids</td> <td>100 mg/L</td> </tr> </table> <p>Treated effluent shall be utilized either in process or for land application only. Industry shall make arrangement of suitable drains/pipe networks to ensure adequate flow for full utilization of treated effluent inside the premises. Industry shall not discharge any liquid effluent what so ever generated into the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstance. Hence zero discharge condition shall be maintained all the time.</p>	a	pH	5.5-9.0	b	BOD	30 mg/L	c	COD	250 mg/L	d	Oil and Grease	10 mg/L	e	Suspended Solids	100 mg/L	<p>Waste water produced from cooling blow down is completely recycled. The waste water produced from boiler blow down, DM plant/ Softener plant resin regeneration and washing is treated through neutralization tank and settling tank. The treated water is used for watering plantation and fly ash quenching. Zero discharge condition is being maintained by the industry.</p>
a	pH	5.5-9.0															
b	BOD	30 mg/L															
c	COD	250 mg/L															
d	Oil and Grease	10 mg/L															
e	Suspended Solids	100 mg/L															
2.	Industry shall provide adequate measuring arrangement for the measurement of water utilized in different categories and effluent generated.	Industry has established water meter for measuring the water so used in industrial process.															
3.	Industry shall install separate electric metering arrangements for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control devices shall immediately stop the electric/fuel supply to the generation unit and shall remain tripped till the pollution control device/devices are made functional again.	Industry has established separate electric meter for pollution control devices.															
4.	All internal roads shall be black topped within three months from the date of issue of this letter. Good housekeeping practices shall be adopted by the industry.	Industry has black topped all the internal roads. Industry is maintaining good housekeeping practices.															
5.	Industry shall provide adequate, safe & scientific arrangement for handling management and disposal of all solid wastes generated. Industry shall obtain letter of authorization under Hazardous Wastes (Management and Handling) Rules, 1989 (as amended on 2033) form the Board (if required).	Condition accepted and being complied.															

6.	<p>Industry shall adopt dry ash extraction, handling and dry ash disposal system. Industry shall incorporate total ash utilization as integral part of the project. Ash generated from plant shall not be stored on land in open areas in any circumstances. The ash generated shall be stored in silos only. The ash generated shall be collected in dry form in storage silos as temporary storage and it shall be utilized 100% for other beneficial uses such as brick making, road construction, cement making etc. Industry shall install ash brick/block/products making machine before start of production. The capacity of this machine shall not be less than total ash generated per day, so that ash generated shall be utilized for making bricks/blocks/products to maximum possible extent. Industry shall provide ash storage silos of sufficient capacity so that total storage capacity of silos shall not be less than 8 days of ash generation. If at any point of time all the storage silos completely filled with ash, then in that case management shall shut down the power plant till such time the ash disposed to other beneficial uses. All the fuel shall be stored in closed shed.</p>	<p>Industry is providing the fly ash generated during industrial process to bricks manufactures. The month wise fly ash generation and disposal details from January 2020 to August 2022 are attached as <b>Annexure –A.</b></p>
7.	<p>Industry shall use fly ash bricks, fly ash blocks or fly ash based products for their construction/repairing activities. Industry shall also utilize fly ash/ bottom ash for filling low-lying areas within premises as per guideline or Central Government / State Government/ Central Pollution Control Board/ Chhattisgarh Environmental Conservation Board.</p>	<p>Condition accepted and being complied.</p>
8.	<p>Industry shall provide proper arrangement to control the noise pollution. The ambient noise level shall not exceed 75 dB (A) during day time and 70 db(A) during night time within the factory premises.</p>	<p>Condition accepted and being complied.</p>
9.	<p>Industry shall strictly follow the guidelines, notification etc. for utilization of fly ash/bottom ash issued by Central Government / State Government/ Central Pollution Control Board/ Chhattisgarh Environmental Conservation Board from time to time. Industry shall abide by the decisions taken by Central Government / State Government/ Central Pollution Control Board/ Chhattisgarh Environmental Conservation Board from time to time in this regarding use of fly ash/bottom ash.</p>	<p>Condition accepted and being complied.</p>
10.	<p>Industry shall adopt rainwater-harvesting techniques in the project area for ground water recharging and conservation water.</p>	<p>Industry has established rainwater harvesting system for ground water recharging and conservation of water.</p>

11.	Extensive tree plantation with local plant species at all around the factory premises and in the open areas available within the factory premises shall be carried out in coming monsoon. At-least 25-30 meters wide green belt of local species shall be developed all along the premises. Industry shall procure additional land for this purpose(if required). Industry shall abide by the decisions taken by Central Government / State Government/ Central Pollution Control Board/ Chhattisgarh Environmental Conservation Board from time to time in this regard.	Industry has planted around 10000 trees inside its premises and has planted around 700 trees outside its premises.
12.	Garland drains with appropriate check dams shall be provided all along the fuel/solid wastes storage areas to avoid any possibility of erosion during rain. Garland drain (size, gradient & length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the project site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains. The surface run-off shall be de-silted through a series of check dams and drains before re-use/disposal.	Industry has constructed garland drains and check dam in its premises.
13.	Rapid Environment Impact assessment report shall be submitted within 06 months or before commissioning of the plant (Whichever earlier). Comprehensive Environmental Impact Assessment (EIA) report covering one year date (4 seasons) shall be submitted to the Board within 15 months from date of commissioning of plant.	Industry has submitted the comprehensive environmental impact assessment report to the Regional Office, Chhattisgarh Environment Conservation Board, Bilaspur on date 31.05.2021.
14.	Industry shall follow the action points mentioned in 'Charter on Corporate Responsibility for Environmental Protection' of Thermal Power Plant issued by Ministry of Environment & Forests, Government of India.	Condition accepted and being complied.
15.	Industry shall adopt clean power generation technology to the extent feasible. The quality of fuel used shall confirm to the standards prescribed by Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board. Industry shall follow provisions of notification issued by Ministry of Environment & Forests, Government of India regarding use of beneficiated coal.	Condition accepted and being complied.
16.	Industry shall establish an environmental management cell to carryout function relating to environmental management under the supervision of senior executive who is directly reporting to the head of organization.	Industry has established environmental management cell, which consist of Mr. Mahesh Prasad Bariya, Assistant Manager.

17.	Necessary funds shall be provided for implementation of the above conditions and for environmental safeguards. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.	Condition accepted and being complied.
18.	Industry shall obtain statutory clearances/licenses from concerned Central/State Government Departments, Boards, Bodies and Corporations etc. before establishment of the power plant. Industry shall follow direction issued by Central Government/ State Government / Central Pollution Control Board/ Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.	Condition accepted and being complied.
19.	Board Reserves the right to amend/cancel any of the above conditions and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.	Condition accepted and being complied.
<b>S.no.</b>	<b>Conditions under Air (Prevention and Control of Pollution) Act, 1981</b>	<b>Compliance</b>
1.	Industry shall provide suitable air pollution control equipments for control of emission at all points and non-points emission sources. Industry shall install Electro Static Precipitator of adequate capacity and efficiency not less than 99.9% for control of particulate matter emission from boiler. Industry shall provide effective air pollution control equipments for the control of fugitive emissions and for the control of emission during the handling and transportation of fuel and fly ash/bottom ash etc. All junction points, transfer points and conveyor belt shall be covered to avoid fugitive emission. The emission of particulate matter from point sources shall not exceed 75 mg/Nm <sup>3</sup> ( seventy five milli gram per normal cubic meter) under any circumstances. The industry shall modify/upgrade the existing pollution control system to achieve particulate matter emission below 50 mg/Nm <sup>3</sup> within one year. Chhattisgarh Environment Conservation Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.	Industry has established three field Electro Static Precipitator (ESP) for control of particulate matter emission from boiler. Stack of 53 meter height is attached to the ESP for effective dispersion of SO <sub>2</sub> .

2.	Industry shall provide dust extraction and suppression systems for control of fugitive dust emissions within and around the fuel handling plant/storage area. Dust suppression / dust extraction systems shall be installed at all the requisite points of dust emission in fuel handling plant / fuel stock area etc. All junction points, transfer points and conveyor belts shall be covered to avoid any fugitive emission.	Industry has established dust extraction system near its coal crushing unit. Industry has installed total 16 water sprinkler near the emission points for effective dust suppression.												
3.	<p>Ambient air quality within the factory premises shall not exceed the standards prescribed by Board in Gazette Notification dated 25.03.1988. The ambient air quality within the premises shall not exceed the following limits :-</p> <table border="1" data-bbox="310 583 984 863"> <tr> <td data-bbox="310 583 415 653">a</td> <td data-bbox="415 583 756 653">Suspended Particulate Matter</td> <td data-bbox="756 583 984 653">500 Micrograms/m<sup>3</sup></td> </tr> <tr> <td data-bbox="310 653 415 722">b</td> <td data-bbox="415 653 756 722">Sulphur Dioxide</td> <td data-bbox="756 653 984 722">120 Micrograms/m<sup>3</sup></td> </tr> <tr> <td data-bbox="310 722 415 791">c</td> <td data-bbox="415 722 756 791">Oxides of Nitrogen</td> <td data-bbox="756 722 984 791">120 Micrograms/m<sup>3</sup></td> </tr> <tr> <td data-bbox="310 791 415 863">d</td> <td data-bbox="415 791 756 863">CO</td> <td data-bbox="756 791 984 863">5000 Micrograms/m<sup>3</sup></td> </tr> </table> <p>Industry shall endure the ground level concentration of pollutants in ambient air within standard prescribed for residential, rural areas in the nearby residential/rural areas due to commissioning of power plant.</p>	a	Suspended Particulate Matter	500 Micrograms/m <sup>3</sup>	b	Sulphur Dioxide	120 Micrograms/m <sup>3</sup>	c	Oxides of Nitrogen	120 Micrograms/m <sup>3</sup>	d	CO	5000 Micrograms/m <sup>3</sup>	Condition accepted and being complied.
a	Suspended Particulate Matter	500 Micrograms/m <sup>3</sup>												
b	Sulphur Dioxide	120 Micrograms/m <sup>3</sup>												
c	Oxides of Nitrogen	120 Micrograms/m <sup>3</sup>												
d	CO	5000 Micrograms/m <sup>3</sup>												
4.	Stack of height as per formulae $H=14(Q)^{0.3}$ (Where Q is emission rate of SO <sub>2</sub> in Kg/hr and H is stack height in meters) or as per guidelines of Ministry of Environment & Forests, Government of India/Central Pollution Control Board based on micro meteorological data or 50 meters (whichever is more) with arrangement of stack monitoring shall be provided. The height of other stacks shall not be less than 30 meters also.	Industry has established stack of height 53 meter inside its premises.												
5.	Industry shall provide appropriate arrangement to meet the emission standards of SO <sub>2</sub> , NO <sub>x</sub> , mercury and other toxic heavy metals to be developed by MOEF/CPCB. Industry shall follow the emission of SO <sub>2</sub> , NO <sub>x</sub> , mercury and other toxic heavy metals to be developed by MOEF/CPCB.	Condition accepted and being complied.												
6.	Industry shall adopt clean power generation technology to the extent feasible. The quality of fuel used shall conform to the standards prescribed by Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board. Industry shall follow provisions of notification issued by Ministry follow provisions of notification issued by Ministry of Environment & Forests, Government of India regarding use of beneficiated coal.	Condition accepted and being complied.												

7.	Space provision shall be made in the layout for installation of the flue gas desulphurization units. Due to commissioning of the power generation unit, if 98 percentile values for SO <sub>2</sub> (bases on actual monitored field data) in the ambient air of nearby areas exceed the prescribed permissible limit for respective sensitive areas, rural, residential and other areas; industry shall install flue gas desulphurization unit immediately without any delay.	Industry has provided space for flue gas desulphurization unit. However, the industry uses rice husk as primary fuel for operating its biomass power generation plant and hence, the need for installing of flue gas desulphurization units does not seem to arise as sulphur is mostly produced during burning of coal, which is used in minimal quantities by the industry.
8.	Industry shall install separate electric metering arrangements for the running of pollution control devices. These arrangements shall be made in such a fashion that any non-functioning of pollution control devices shall immediately stop the electric/fuel supply to the generation unit and shall remain tripped till the pollution control device/devices are made functional again.	Industry has established separate electric meter for pollution control devices.
9.	Continuous monitoring system and opacity meter shall be installed for monitoring of emissions level both in the ambient and the stack. Industry shall establish permanent ambient air monitoring station on the periphery of plant in at-least all the four directions. Opacity meter and permanent air monitoring station shall be established within one month from the date of issue of this letter.	Industry has established opacity meter and has connected their Online Ambient Air Monitoring System to the server of Chhattisgarh Environment Conservation Board since 2017.
10.	Industry shall provide proper arrangement to control the noise pollution. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time within factory premises.	Condition accepted and being complied.
11.	All internal roads shall be black topped within three months from the date of issue of this letter. Good housekeeping practices shall be adopted by the industry.	Industry has black topped all the internal roads. Industry is maintaining good housekeeping practices.
12.	Industry shall provide adequate, safe and scientific arrangement for handling, management and disposal of all solid wastes generated. Industry shall obtain letter of authorization under Hazardous Wastes (Management and Handling) Rules, 1989 (as amended on 2003) from the Board (if required).	Condition accepted and being complied.
13.	Industry shall adopt dry ash extraction, handling and dry ash disposal system. Industry shall incorporate total ash utilization as integral part of the project. Ash generated from plant shall not be stored on land in open areas in any circumstances. The ash generated shall be collected in dry from in storage silos as temporary storage and it shall be utilized 100% for beneficial uses such as brick making, road construction, cement making etc. Industry shall install ash brick/block/product making machine. The capacity of this machine shall not be less than total ash generated per day, so that ash generated shall be	Industry is providing the fly ash generated during industrial process to bricks manufactures. The month wise fly ash generation and disposal details from January 2020 to August 2022 are attached as <b>Annexure –A.</b>

	utilized for making brick/block/product to maximize possible extent. Industry shall provide ash storage silos of sufficient capacity so that total storage capacity of silos shall not be less than 8 days of ash generation. If at any point of time all the storage silos completely filled with ash, then in that case management shall shut down the power plant till such time the ash disposed to other beneficial users. All the fuel shall be stored in closed shed.	
14.	Industry shall use fly ash bricks, fly ash blocks or fly ash based products for their construction/repairing activities. Industry shall also utilize fly ash/bottom ash for filling low-lying areas within premises as per guidelines or Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board.	Condition accepted and being complied.
15.	Industry shall strictly follow the guidelines, notification etc. for utilization of fly ash/bottom ash issued by Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board from time to time. Industry shall abide by the decisions taken by Central Government/Central Pollution Control Board/State Government/Chhattisgarh Environment Conservation Board from time to time regarding use of fly ash/bottom ash.	Condition accepted and being complied.
16.	Extensive tree plantation with local plant species at all around the factory premises and in the open areas available within the factory premises shall be carried out in coming monsoon. At-least 25-30 meters wide green belt of local species shall be developed all along the premises. Industry shall procure additional land for this purpose (if required). Industry shall abide by the decisions taken Central Government/Central Pollution Control Board/ State Government/ Chhattisgarh Environment Conservation Board from time to time in this regard.	Industry has planted around 10000 trees inside its premises and has planted around 700 trees outside its premises.
17.	Rapid Environmental Impact Assessment report shall be submitted within 06 months or before commissioning of the plant (whichever earlier). Comprehensive Environmental Impact Assessment (EIA) report covering on year data (4 seasons) shall be submitted to the Board within 15 months from date of commissioning of plant.	Industry has submitted the comprehensive environmental impact assessment report to the Regional Office, Chhattisgarh Environment Conservation Board, Bilaspur on date 31.05.2021.
18.	Industry shall follow the action points mentioned in 'charter on Corporate Responsibility for Environmental Protection' of thermal Power Plant issued by ministry of Environment & Forest, Government.	Condition accepted and being complied.
19.	Industry shall establish an environmental management cell to carryout function relating environmental management under the supervision of senior executive who is directly reporting to the	Industry has established environmental management cell, which consist of Mr. Mahesh Prasad Bariya, Assistant Manager.

	head of organization.	
20.	Necessary funds shall be provide for implementation of the above conditions and for environmental safeguards. The funds earmarked for environmental protection measures shall be kept in separate account and not diverted for any other purpose.	Condition accepted and being complied.
21.	Industry shall obtain statutory clearances/licenses from concerned Central / State Government Departments, Boards, Bodies and Corporations etc. Industry shall follow direction issued by Central Government/ State Government / Central Pollution Control Board/ Chhattisgarh Environment Conservation Board from time to time regarding control of water & air pollution and for environmental conservation.	Condition accepted and being complied.
22.	Board reserves the right to amend/cancel any of the above conditions and add new conditions as and when deemed necessary in the interest of environmental protection, change in the project profile or non-satisfactory implementation of the stipulated conditions etc.	Condition accepted and being complied.

## Compliance of conditions of renewal granted to industry till date 30/04/2024

S.no	Conditions under Water (Prevention and Control of Pollution) Act, 1974	Compliance
1.	Industry shall operate and maintain the effluent treatment system effectively and regularly. Industry shall ensure treated effluent quality within the standards prescribed by Board published in Gazette Notification dated 25.03.88. The treated effluent shall be utilized in plant operations or for plantation within premises. Industry shall not discharge any treated /untreated effluent in to the river or any surface water bodies. No effluent (treated / untreated) shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.	Waste water produced from cooling blow down is completely recycled. The waste water produced from boiler blow down, DM plant/ Softener plant resin regeneration and washing is treated through neutralization tank and settling tank. The treated water is used for watering plantation and fly ash quenching. Zero discharge condition is being maintained by the industry.
2.	All internal roads shall be maintained pucca. Good housekeeping practices shall be adopted.	The internal roads are made pucca and routine housekeeping activities are being undertaken.
3.	Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities.	Industry is using fly ash products in construction and repairing activities.
4.	At-least 25-30 meters wide green belt of broad leaf local species shall be developed all along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be developed within and around the plant premises in at-least 33 % area of total plant area. Industry shall carry out extensive tree plantation in this monsoon.	Industry is maintaining 33% greenbelt in its premises. The greenbelt is spread around 10 acres. Industry has planted around 10000 trees inside its premises and has planted around 700 trees outside its premises.
5.	Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.	Condition accepted and being complied.
6.	This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory Mr. Mahendra Agrawal, Director, M/s Mahendra Power Private Limited (Formally known as M/s Lahari Power & Steel Limited), Village – Madwa, Champa, Tehsil – Champa, District – Janjgir - Champa (C.G.).	Industry agrees.
7.	Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/noncompliance.	Industry agrees.
8.	In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the mine management shall have to pay the difference amount of renewal fees for the corresponding block years. In case, the prescribed fee payable is amended in future, the mine management shall be liable to pay the difference amount for corresponding block years.	Industry agrees.

S.no.	Conditions under Air (Prevention and Control of Pollution) Act, 1981	Compliance
1.	Industry shall operate and maintain the existing pollution control systems effectively and regularly to ensure the emission of particulate matter less than 50 mg/Nm <sup>3</sup> all the time. Industry shall also maintain the ambient air quality within the factory premises within prescribed limits.	Industry has established three field Electro Static Precipitator (ESP) for control of particulate matter emission from boiler. Industry has installed total 16 water sprinkler near the emission points for effective dust suppression.
2.	All internal roads shall be maintained pucca. Good housekeeping practices shall be adopted.	The internal roads are made pucca and routine housekeeping activities are being undertaken.
3.	Industry shall provide arrangement of properly covered vehicles for the transportation of solid wastes and products etc. Also Industry shall provide arrangement of mechanically covered vehicles on or before 12/07/2021 so as to avoid environmental hazards to the surroundings.	Industry uses tarpaulin covered vehicles for transportation of solid waste and product etc.
4.	Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities.	Industry is using fly ash products in construction and repairing activities.
5.	At-least 25 – 30 meters wide green belt of broad leaf local species shall be developed all along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be developed within and around the plant premises in at-least 33 % area of total plant area. Industry shall carry out extensive tree plantation in this monsoon.	Industry is maintaining 33% greenbelt in its premises. The greenbelt is spread around 10 acres. Industry has planted around 10000 trees inside its premises and has planted around 700 trees outside its premises.
6.	Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.	Condition accepted and being complied.
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8.	Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/noncompliance.	Industry agrees.
9.	In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the mine management shall have to pay the difference amount of renewal fees for the corresponding block years. In case, the prescribed fee payable is amended in future, the mine management shall be liable to pay the difference amount for corresponding block years.	Industry agrees.

Annexure - A

Annexure - 1

YEAR JANUARY 2020 TO DECEMBER 2020

PARTICULARS	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20
Total Ash Generation	1340.926	1103.519	960.521	1097.66	1188.157	1104.85	1338.507	960.149	1186.366	332.155	569.127	652.166
Prakash Bricks, BCB Bricks & Others	1340.926	1103.519	960.521	1097.66	1188.157	1104.85	1338.507	960.149	1186.366	332.155	569.127	652.166

YEAR JANUARY 2021 TO DECEMBER 2021

PARTICULARS	Jan-21	Feb-21	Mar-21	Apr-21	May-21	Jun-21	Jul-21	Aug-21	Sep-21	Oct-21	Nov-21	Dec-21
Total Ash Generation	1334.64	1185.38	1363.49	1407.041	1049.612	993.076	1423.501	1793.86	1353.696	1381.66	685.005	433.35
Prakash Bricks, BCB Bricks & Others	1334.64	1185.38	1363.49	1407.041	1049.612	993.076	1423.501	1793.86	1353.696	1381.66	685.005	433.35

YEAR JANUARY 2022 TO August 2022

PARTICULARS	Jan-22	Feb-22	March-22	April -22	May-22	June-22	July-22	Aug-22				
Total Ash Generation	1337.322	1188.38	1340.41	1394.876	1499.52	1405.700	1446.79	283.78				
Prakash Bricks, BCB Bricks & Others	1337.322	1188.38	1340.41	1394.876	1499.52	1405.700	230.57	0.0				

